

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CONTEMPT PETITION(IBC)/1/KOB/2023 IN IA(IBC)/25/KOB/2022 in IBA/240/2019/CB
SECTION	SEC 425 C/ACT RULE 11 NCLT.
NAME OF PARTIES	CA MAHALINGAM SURESH KUMAR (LIQUIDATOR) IN THE MATTER OF RAIHAN HEALTH CARE PVT LTD V/S THE SECRETARY ERATTUPETTA MUNICIPALITY.
PETITIONERS ADVOCATE/ PROFESSIONAL	A G SATHYANARAYANA
RESPONDENTS ADVOCATE/ PROFESSIONAL	

10th JULY 2024

O R D E R

**CONTEMPT PETITION(IBC)/1/KOB/2023 IN IA(IBC)/25/KOB/2022 in
IBA/240/2019/CB**

Learned Counsel, Mr. A G Sathyanarayana appears on behalf of the Petitioner through virtual mode. None appears on behalf of the Respondent.

Vide order dated 27.05.2024, Counsel appearing on behalf of the Petitioner was directed to place on record the copy of the order passed by the Hon'ble High Court of Kerala in OP(C) No. 2718 of 2023 on or before the next date fixed for hearing. The said order is not complied with and not produced the said order.

Counsel for the Petitioner is directed to comply with the said order and produce the copy of the order passed by the Hon'ble High Court of Kerala in OP(C) No. 2718 of 2023 on or before the next date fixed for hearing.

List this matter for further consideration on **21.08.2024**.

(2)

IA(IBC)/57/KOB/2024 in IBA/240/2019/CB

Learned Counsel, Ms. Aswathy Babu appears virtually on behalf of the Applicants.

It is seen from the records that despite granting sufficient time, the Respondent/Liquidator has not filed his reply affidavit. Today, Learned Counsel, Mr. A G Sathyanarayana submitted that he couldn't file the reply affidavit as he was not given the copy of the present application within the time granted. In the interests of justice, a last and final opportunity is granted to the Respondent/Liquidator to file reply affidavit within a period of 3 days from today. In the event, if the Respondent fails to file the reply within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available records.

List the matter on **01.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**